6	
	installment or installments."

Daily Allowance: Exempted from tax under section 10(17)(i) of the Income Tax Act, 1961.

Constituency Allowance: Exempted from tax under Section 10(17)(ii) of the Income Tax Act, 1961.

Office Expenses Allowance: Stationery and franking expenses are exempted from income-tax to the extent they are actually spent vide Ministry of Finance (Deptt. of Revenue); CBDT Government of India's letter No.200/72/2001ITA.I dated 26.03.2002.

Members are further informed that an Official of the Income Tax Department has been deputed at a counter at Room no. 145, First Floor, Parliament House Annexe, New Delhi to attend to the queries of the Hon'ble Members (Shri Digvijay Singh, Mob: 9891446665).

Members are accordingly requested to discharge their tax liability by paying advance tax on or before the dates as mentioned above.

No. 7850 **MSA Branch**

Status of Dues/No Dues of Members of 17th Lok Sabha

Members are informed that a software has been developed to enable the Members of 17th Lok Sabha to access information pertaining to their dues, if any, and generate a 'Provisional No Dues Certificate' online. The same may be accessed by Members through their respective portal under the link 'Dues/No dues Certificate'.

2. For any clarification in the matter, the following may be contacted:

MSA Branch: Telephones 011-23034407, 23034405

NIC: Telephone 011-23035663, Mobile 9818410191).

Members may kindly note and avail the facility.

UTPAL KUMAR SINGH **Secretary General**